

**GOVERNMENT OF INDIA  
PANCHAYATI RAJ  
LOK SABHA**

UNSTARRED QUESTION NO:1691  
ANSWERED ON:30.07.2015  
Transfer of Funds/Functionaries  
Chaudhury Shri Jitendra

**Will the Minister of PANCHAYATI RAJ be pleased to state:**

- (a) whether transfer of funds, functions and functionaries have been completed to all the districts of the country as per the mandate of the 73rd amendment of the Constitution;
- (b) if so, the details thereof, State-wise;
- (c) if not, the reasons therefor, State-wise;
- (d) whether the Autonomous District Councils under the 6th and 7th schedule of the constitution are exempted from this provision; and
- (e) if so, the mechanism put in place to ensure the proper representation of these Councils to the bodies of DRDA, District Planning Committee and other development authorities?

**Answer**

MINISTER OF STATE FOR PANCHAYATI RAJ  
(SHRI NIHAL CHAND)

(a), (b) & (c): Panchayats being 'Local Bodies' is a State subject as per the Constitution of India. Under Article 243G of Part IX of the Constitution, State Legislatures are to endow Panchayats with powers and authority to enable them to function as institutions of local self-government and to plan and implement schemes for economic development and social justice. Article 243G allows discretion to the States in the matter of devolution of powers to Panchayats. States vary significantly in the extent to which they have devolved funds, functions and functionaries to the Panchayati Raj Institutions (PRIs). As per a study commissioned by the Ministry of Panchayati Raj, the States of Kerala, Sikkim, Karnataka, Maharashtra and West Bengal have devolved more powers to PRIs.

(d) & (e) As per the Constitution, areas under the Sixth Schedule are exempted from the provisions of Panchayats. The manner in which Autonomous District Councils are involved in various development authorities depends on laws and guidelines regarding these.

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